

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**TP-37(PB)/2021**  
**(Old CP No. 06/CHD/HRY/2020)**

**IN THE MATTER OF:**

Dr. Hari Naryan Gangwal  
v.  
NCR Healthways Pvt. Ltd

.... Petitioner

.... Respondent

**Order U/s. 241-242**

**Order delivered on 18.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Sangram Patnaik, Mr. Shashank  
Tandon, CS, Adv. Ruchir Batra, Adv.  
Abhishek Kumar, Adv. Alisha Saraswat, Dr.  
Hari Narayan Gangwal  
For the Respondent : Ms. Prayana Gupta, Ld. Proxy Counsel

**ORDER**

**IA (CA)-29/2021, IA(CA)-227/2022, IA(CA)-309/2022**

Ld. Counsel for the Petitioner is present physically and states that the convenience compilation has been filed and the same is on record and served on the Respondent.

Ms. Prayana Gupta, Ld. Proxy Counsel appeared on behalf of Respondent and requested for a pass over. Since, there are other benches to be taken up, therefore, we are inclined to adjourn the matter to **11.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

18.04.2024  
Lalit